Coal production

1886. SHRI T.M. SELVAGANAPATHI: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that the Coal India Limited (CIL) top line is likely to grow by around four per cent in 2013-14, the bottom line mat stay at last year's levels;
- (b) whether it is also a fact that CIL's profits during the first half were lower by Rs. 762 crore at Rs. 6783 crore in the April-September 2013 period;
 - (c) whether the cost of production was facing inflationary pressure; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) The performance of Coal India Limited in terms of its Net Sales and Profit after tax for April to September (2013-14) as compared to the corresponding period of the previous year is as under:-

Particulars	2013-14 (30.09.2013)	2012-13 (30.09.2012)	% Increase/ Decrease
Net Sales (Rs. Crs.)	31883.91	31073.13	(+) 2.61
PAT (Rs. Crs.)	6783.36	7547.34	(-) 10.12%

(c) and (d) The inflationary pressure on Cost of Production as measured by the following Price Indices is as under:

Particulars	AICPI (Base Year-2001)	WPI (Base Year-2004-05)
Average for the period April -September 2013	232.50	175.18
Average for the period April -September 2012	210.00	165.67
% Increase	(+) 10.71%	(+) 5.74%

Allocation of Chandrabilla coal block to OPGC

1887. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of COAL be pleased to state :

- (a) whether the Ministry would reconsider the allocation of Chandrabilla coal block in favour of Odisha Power Generation Corporation (OPGC) which has already started its expansion programmes; and
- (b) whether the Ministry would also consider allocating adequate coal reserves in favour of the State mining PSU to meet the growing demand of coal in the State?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) The Technical Committee constituted to examine the various applications, had observed that Odisha Power Generation Corporation (OPGC) was allocated Manoharpur and Manoharpur dipside coal blocks earlier of which the mining plan of Manoharpur block for 8 MTPA has been approved and the Manoharpur dipside block has 350 MT of geological reserves which may sustain about 12 MTPA production capacities. Considering this potential it was observed that the proposed additional capacities by OPGC are feasible to be met from these two blocks. However, Tentuloi coal block (1234 Million Tonnes) has been decided to be allocated to Odisha Thermal Power Corporation for power end-use and Brahmani coal block has been decided to be allocated for mining end-use to the Odisha Mining Corporation Ltd., a State mining PSU to meet the growing demand of coal in the State. Further, the allocation of coal blocks is a continuous process and OPGC may apply as and when the Ministry of Coal invites applications under 'Auction by Competitive Bidding of Coal Mine Rules, 2012'.

Illegal sale of coal in open market

1888. SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

Will the Minister of COAL be pleased to state:

- (a) the details of complaints/representations received from MPs for illegal sale of coal in open market at higher rates from captive coal blocks by private companies during 2013-14, State-wise along with the action taken thereon representation-wise;
- (b) whether M/s JSPL has illegally diverted coal worth rupees thousands of crore in open market at higher rate from its captive coal block in Chhattisgarh;
 - (c) if so, the details thereof since allocation, year-wise; and
- (d) the details of action taken against the guilty companies including M/s JSPL in this regard, so far?